ITEM NO.25   COURT NO.2   SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).749/2025

[Arising out of impugned final judgment and order dated 25-11-2024 in CRLWP No.111/2024 passed by the High Court of Judicature at Bombay]

RUPAL DHIREN TALATI   Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.   Respondent(s)

Date : 21-07-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
          HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Shirish K. Deshpande, AOR
               Ms. Rucha Pravin Mandlik, Adv.
               Mr. Viral Bhanushali, Adv.
               Mr. Mohit Gautam, Adv.
               Mr. Raghav Arora, Adv.

For Respondent(s) :Ms. Ira Mahajan, Adv.
               Mr. Siddharth Dharmadhikari, Adv.
               Mr. Aaditya Aniruddha Pande, AOR
               Mr. Shrirang B. Varma, Adv.

               Mr. Satya Darshi Sanjay, A.S.G.
               Mr. Raj Bahadur Yadav, AOR
               Mr. Sudhakar Kulwant, Adv.
               Mr. Akshay Amritanshu, Adv.
               Mr. Digvijay Dam, Adv.
               Mr. B K Satija, Adv.
               Mr. Raman Yadav, Adv.

               Mr. Sandeep Sudhakar Deshmukh, AOR
               Ms. Shrinidhi, Adv.
               Mr. Nishant Sharma, Adv.
               Mr. Ankur S. Savadikar, Adv.
               Mr. Viraj M. Parakh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Finally, we are informed that pursuant to the directions issued on 14.07.2025, respondent no.4 has provided the requisite

documents, whereupon the petitioner is likely to get visa at the earliest. Once the visa is granted, the petitioner shall be entitled to visit United Kingdom and spend exclusive time with her daughter in accordance with what has been contemplated in our order dated 31.01.2025.

2.   We have no reason to doubt that the petitioner as well as respondent no.4 will cooperate and ensure that no psychological or emotional stress is caused to the child and the petitioner gets sufficient free and exclusive time to spend with the child.

3.   With these directions and observations, the special leave petition stands disposed of.

4.   All pending applications, if any, also stand disposed of.

(ARJUN BISHT)   (PREETHI T.C.)
ASTT. REGISTRAR-cum-PS   ASSISTANT REGISTRAR